

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 17<sup>th</sup> day of NOVEMBER 2006.

Original Application No. 1024 of 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Arun Kumar Bharti, S/o late Ram Roop Ram,  
R/o Village Kazipur,  
Post Office-Sogai (Saidraja),  
Distt: Chandauli.

. . . Applicants

By Adv: Sri A.K. Mishra

V E R S U S

1. Union of India through its Chief Secretary,  
(Defence Department),  
NEW DELHI.
2. The Comptroller and Audit General of India,  
10, Bahadur Shah Zafar Marg,  
Indra Prastha Head Office,  
NEW DELHI.
3. The Director General of Audi, Defence Services,  
L-II Block, Brassey Avenue,  
NEW DELHI.
4. The Principal Director of Audit,  
(Ordnance Factories), 10-A, Shaheed Khudi Ram  
Boas Road, 6<sup>th</sup> Floor (East Wing),  
KOLKATA.
5. Director (Audit), Ordnance Depot,  
Upaskar Bhawan,  
KANPUR.

. . . Respondents

By Adv: Sri S. Singh

O R D E R

The applicant in this OA has made a representation for job under compassionate quota after the death of his father, who was working as Assistant Audit Officer in the office of Director Audit, Ordnance Depot, Upaskar Bhawan, Kanpur. He died on

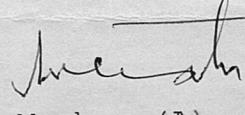
*break*

28.09.2004 and, thereafter, the applicant made a representation before the respondent No. 5 to provide him job under compassionate quota.

2. The applicant says that although his representation is lying with the respondents for quite some times, it has still not been disposed of. The applicant further brought to the notice of the Tribunal that some clarifications which were sought by the respondents from the applicant regarding other details of the deceased employee, has already been furnished and, therefore, his application is complete. The applicant further says that he will be satisfied if a direction is given to the respondents for considering his representation for job under compassionate quota.

3. I, therefore, direct the respondent No. 5 i.e. Director (Audit), Ordnance Depot, Upaskar Bhawan, Kanpur, to consider the representation of the applicant in the first meeting of the Committee concerned that will take place hereafter, take appropriate decision admissible under rules and intimate the decision to the applicant. The applicant is also advised to send another copy of his representation to respondent No. 5 with all requisite records at the earliest alongwith copy of this order.

No cost.



Member (A)

/pc/